

SUPREME COURT OF INDIA

Re: Reconsideration of the proposal of transfer of Mr. Justice Vivek Agarwal, Judge, Madhya Pradesh High Court.

This Collegium, vide Minutes dated 28th August, 2019 recommended transfer of Mr. Justice Vivek Agarwal, Judge, Madhya Pradesh High Court, in the interest of better administration of justice, to Allahabad High Court.

Upon being requested to send his response in terms of the Memorandum of Procedure, Mr. Justice Vivek Agarwal vide two communications while conveying his consent, has requested to consider his posting within the State of Madhya Pradesh High Court.

The Collegium has carefully gone through the aforesaid representations and taken into consideration all relevant factors. On reconsideration, the Collegium is of the considered view that it is not possible to accede to his request. The Collegium, accordingly, reiterates its recommendation dated 28th August, 2019 for transfer of Mr. Justice Vivek Agarwal to Allahabad High Court.

(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

(N.V. Ramana), J.

(Arun Mishra), J.

(R.F. Nariman), J.

New Delhi,
September 03, 2019.